

सहायता के लिए राज्य सरकार से निवेदन प्राप्त होने पर, 4 करोड़ रुपये की रकम प्रषी हाल ही में मजूर की गई है।

Movable and Immovable Wealth of Erstwhile Rulers

4848. Shri A. N. Mulla:

Shri Ebrahim Sulaiman Sait:
Shri Abdul Ghani Dar:

Will the Minister of Finance be pleased to state:

(a) whether Government have made any assessment of the total wealth, movable and immovable, of the various erstwhile rulers of the princely States; and

(b) if so, the total wealth possessed by them, ruler-wise?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) No, Sir. Wealth-tax assessments have only been made in respect of the net wealth which is assessable to wealth-tax. These assets do not include the value of assets which are exempt from wealth-tax.

(b) Docs not arise.

Demand of Shoe-shine Boys in Delhi

4849. Shri Alam Das: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that the Cobblers Union has demanded fixed places for the Cobblers and Shoe-shining boys in Delhi,

(b) if so, how far Government are considering to meet their demand; and

(c) the location of places to be allotted to them?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) to (c). The New Delhi Municipal Committee has fixed sites for verified shoe-shine boys and Mochis in Connaught Circus and Service Lanes leaving the main road. The Committee have also provided

sheds opposite Regal Building for the shoe-shine boys but the same have not been occupied by them. Some of the shoe-shine boys are also not paying Tehbazari fee to the Committee.

1223 hrs.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

STRIKE BY CREW UNDER BOMBAY PORT TRUST AUTHORITIES.

Shri Hem Barua (Mangaldai): I call the attention of the Minister of Transport and Shipping to the following matter of urgent public importance and I request that he may make a statement thereon:

"The reported calling in of the Indian Navy to maintain ship movements in Bombay Port in view of the strike of the crew under the Bombay Port Trust authorities"

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): Mr Speaker, I hope you will forgive me. It is a little long statement running to 6 to 7 pages

Mr. Speaker: Then it can be laid on the Table. Questions can be asked later

Shri Hem Barua: I can ask my question just now

Mr Speaker: Either, it will be laid on the Table in which case the questions can be asked later, or he will have to read the statement now.

Shri Hem Barua: Let him read it.

Mr. Speaker: It will take 10 or 15 minutes.

Shri A. B. Bajpayee (Balrampur): Let him lay it on the Table. You can allow members to ask questions at 2 O'Clock

Mr. Speaker: All right. It may be laid on the Table.

Dr. V. K. E. V. Rao: I beg to lay a copy of the statement on the Table. [Placed in Library. See No. LT-928] 67].

Shri Hem Barua: The questions can be asked tomorrow.

Mr. Speaker: All right. We will have it tomorrow

Shri Kanwar Lal Gupta (Delhi Sadar): It should be taken up today. Tomorrow we can have another Calling Attention Notice.

Mr. Speaker: Then we can take it up today evening at 6 O'clock.

Shri Hem Barua: That would be too late. I do not sit up to that time.

Shri Kanwar Lal Gupta: Why not take it up at 5.30 p.m.?

Mr. Speaker: There are only five names. It will not take much time. So, why take it so early as 5.30 p.m.? We will take it up at 6 O'clock. It will take only 5 minutes or so.

12.24 hrs.

RE QUESTION OF PRIVILEGE

MISREPORTING OF LOK SABHA PROCEEDINGS BY CERTAIN NEWSPAPERS

Shri C. K. Bhattacharyya (Raiganj): Sir, I want to raise a matter of privilege in regard to the misreporting of my speech on the 4th July, 1967 by UNI and the Indian Express. While I did not refer to gherao at all, this report states I had supported gherao.

Dr. Ranen Sen (Barasat): You can now support it.

Shri C. K. Bhattacharyya: This is a news agency report and it might have been circulated to different places. Already I have received several complaints from different places as to why I have supported gherao in the way I have been reported to have done in that particular report. I have submitted the paper to you and when you would go through that you would find that

words have been put into my mouth which I could not utter and which I could not think of uttering.

Shri Umanath (Pudukkottai): Unconsciously it might have come in.

Shri C. K. Bhattacharyya: I feel that it is a serious matter and I want to bring it to your notice by raising it in this House. I request that the matter be referred to the Privileges Committee for further investigation into the matter.

Mr. Speaker: If it is wrong reporting, it may be by mistake or something like that; therefore, we should write to the editor. He may correct it or do something

Shri Surendranath Dwivedy (Kendrapara): It can be corrected

श्री अटल बिहारी वाजपेयी (बलरामपुर)
मेम्बर ने जो कुछ कहा है वह जो मैं उन
जायेगा धीरे-धीरे ही जायगा।

Mr. Speaker: It is better that we write to them. We have written in the past also.

12.26 hrs.

RE MOTION FOR ADJOURNMENT AND CALLING ATTENTION NOTICE

Shri Madhu Limaye rose—

Mr. Speaker: I have received notice of an adjournment motion and also calling-attention and I am looking into the matter. Therefore it need not be raised now. It is being looked into by me and, therefore, there is no point in raising it now.

श्री मधु लिमाये (मुंबई) : विषय तो
बताइए।

Mr. Speaker: It is not necessary; I have not disallowed it. Any notice that has come is still pending with me. Both are there and I do not know which I will admit; they are pending with me.